PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

GENESIS IBRC INDIA LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956

Corporate Identification Number: L47733AP1992PLC107068;

Registered Office: Flat no 401, VVN Residency, 40 A, Ashok Nagar, West Godavari, Eluru - 534002, Andhra Pradesh, India;

Contact Number: : +91-8829-256599/ +91-96111-22386; E-mail Address: csgenesisiil@gmail.com; **Website:** www.genesisiil.com;

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT IS ISSUED BY SWARAJ SHARES AND SECURITIES PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF MR. PADMANABAN KRISHNAMOORTHY (ACQUIRER 1) AND MS. V VARALAKSHMI (ACQUIRER 2) COLLECTIVELY REFERRED TO AS THE ACQUIRERS, FOR ACQUISITION OF UP TO 26,40,039 OFFER SHARES, REPRESENTING 20.31%* OF THE VOTING SHARE CAPITAL OF V.R GENESIS IBRC INDIA LIMITED, AT AN OFFER PRICE OF ₹7.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ('PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ADVERTISEMENT').

NOTE: *IN ACCORDANCE WITH REGULATION 7 (1) OF THE SEBI (SAST) REGULATIONS, AN OPEN OFFER IS MANDATED FOR AT LEAST 26.00% OF THE TOTAL SHARES OF THE TARGET COMPANY. HOWEVER, AS ON THE DATE OF THIS PUBLIC ANNOUNCEMENT, THE SHAREHOLDING OF THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY (EXCLUDING SELLING PUBLIC SHAREHOLDERS), IS 20.31% OF THE VOTING SHARE CAPITAL OF THE TARGET COMPANY, THEREFORE THE OFFER SHARES REPRESENT 20.31% OF THE VOTING SHARE CAPITAL OF THE TARGET COMPANY.

This Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the: a) Public Announcement dated Thursday, March 06, 2025 ('Public Announcement'), (b) Detailed Public Statement dated Tuesday, March 11, 2025, in connection with this Offer, published on behalf of the Acquirers on Wednesday, March 12, 2025 Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Saksham Daily (Telugu Daily) (Andhra Pradesh Edition) ('Newspapers') ('Detailed Public Statement'), (c) Draft Letter of Offer dated Thursday, March 20, 2025, filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'), (d) Letter of Offer dated Monday, November 17, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (e) Addendum cum Corrigendum to Letter of Offer dated Friday November 21, 2025, along with the Form of Acceptance-cum-Acknowledgement and Form No. SH-4 Securities Transfer Form, (f) Addendum Cum Corrigendum to the Letter of Offer Advertisement dated Friday November 21, 2025, in connection with this Offer, published on behalf of the Acquirers on Saturday, November 22, 2025, (g) Recommendations of the Independent Directors of the Target Company which were approved on Friday, November 21, 2025, and published in the Newspapers on Monday, November 24, 2025 ('Recommendations of the Independent Directors of the Target Company') (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Addendum cum Corrigendum to Letter of Offer, Addendum Cum Corrigendum to the Letter of Offer Advertisement, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirers.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as 'Definitions and Abbreviations' on page 8 of the Letter of Offer.

A. Offer Price

The Offer is being made at a price of ₹7.00/- per Offer Share payable in cash and there has been no revision in the Offer Price.

B. Recommendations of the Committee of Independent Directors ('IDC')

A Committee of Independent Directors of the Target Company comprising of Mr. Baba Mohammed, as the Chairperson of the IDC, Mr. Prasada Rao Kalluri, member of IDC approved their recommendation on the Offer on Friday, November 21, 2025, and published in the Newspapers on Monday, November 24, 2025. The IDC Member are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

C. Other details with respect to Offer

1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose names appear on the register of members as on Wednesday, November 12, 2025, being the Identified Date:

a) On Wednesday, November 19, 2025, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company.

b) On Wednesday, November 19, 2025, through registered post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company.

3. The Addendum cum Corrigendum to Letter of Offer along with the Form of Acceptance-cum-Acknowledgement and Form No. SH-4 Securities Transfer Form has been dispatched to the Public Shareholders of the Target Company whose names appear on the register of members as on Wednesday, November 12, 2025, being the Identified Date:

c) On Monday, November 24, 2025, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company.

d) Dispatch is in process to those Public Shareholders who have not registered their e-mail addresses with the Depositories and/or the Target Company.

4. The Draft Letter of Offer dated Thursday, March 20, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI Observation letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/0000028475/1' dated Monday, November 10, 2025, incorporated in the Letter of Offer, and the Addendum cum Corrigendum to Letter of Offer. There have been no other material changes in relation to the Offer, as otherwise disclosed in the Addendum cum Corrigendum to Letter of Offer, read with the Letter of Offer.
5. Please note that a copy of the Letter of Offer, and the Addendum cum Corrigendum to Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at csgenesisiil@gmail.com, the Registrar to the Offer at irg@integratedindia.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders

1. All Public Shareholders, registered or unregistered, holding Equity Shares in dematerialised form or physical form, are eligible to participate in this Offer at any time during the Tendering Period i.e., the period from Offer Opening Date to Offer Closing Date.
2. This Addendum cum Corrigendum to the Letter of Offer specifying the detailed terms and conditions of the Open Offer will be mailed to all the Public Shareholders whose names appear in the register of members of the Target Company as at the close of business hours on the Identified Date. Accidental omission to dispatch the Letter of Offer and the Addendum cum Corrigendum to the Letter of Offer to any Public Shareholder to whom the Offer is made or non-receipt or delayed receipt of the Letter of Offer and the Addendum cum Corrigendum to the Letter of Offer by such Public Shareholder, shall not invalidate the Open Offer.
3. The Open Offer is made to the Public Shareholders as defined in the Letter of Offer. While the Letter of Offer along with Form of Acceptance-cum-Acknowledgement has been sent (through electronic mode or physical mode) to all the Public Shareholders of the Target Company, and the Addendum cum Corrigendum to the Letter of Offer will be sent (through electronic mode or physical mode) to all the Public Shareholders of the Target Company, whose names appear on the register of members of the Target Company and the records of the respective Depositories at the close of business hours on the Identified Date, all Public Shareholders holding Equity Shares are eligible to participate in the Open Offer at any time during the Tendering Period.
4. Public Shareholder may participate in the Offer by tendering the Equity Shares in the Offer as per the procedure mentioned in hereinafter and specifically stated under Paragraph 9 titled as Procedure for Acceptance and Settlement of the Offer on page 6 of the Addendum cum Corrigendum to the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement.
5. **The Acquirers are not persons resident in India under applicable Indian foreign exchange control regulations. In accordance with the comments specified under the SEBI Observation letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/0000028475/1' dated Monday, November 10, 2025, the Acquirers will acquire the Offer Shares through the 'off-market' route in accordance with the "tender offer method" prescribed by SEBI, in accordance with paragraph 2 of Chapter 4 of the SEBI's Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated 16 February 2023.** Accordingly, securities transaction tax will not be applicable to the Equity Shares accepted in this Offer and the Public Shareholders whose Equity Shares have been validly tendered and accepted may be subject to applicable capital gains tax.
6. There are no statutory or other approvals required for implementing the Offer. If any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals. For further details, kindly refer to Paragraph 8.16. titled as *'Statutory Approvals and conditions of the Offer'* on page 41 of the Letter of Offer. The Acquirers intend to complete all formalities, including the payment of consideration within a period of 10 Working Days from the closure of the Tendering Period as provided under Regulation 21(1) of the SEBI (SAST) Regulations, provided that where the Acquirers are unable to make the payment to the Public Shareholders who have accepted the Offer before the said period of 10 Working Days due to non-receipt of such approvals, SEBI may, if satisfied that non-receipt of such approvals was not due to any wilful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the applications for such approvals (where applicable), grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Public Shareholders for delay beyond such 10 Working Days period, as may be specified by SEBI from time to time.
7. For the purpose of the Offer, a special escrow depository account in the name and style of "GENESIS-OPEN OFFER ESCROW DEMAT ACCOUNT" ("**Open Offer Escrow Demat Account**") has been opened with Nikunj Stock Brokers Limited as the depository participant in National Securities Depository Limited. The depository participant identification number is IN302994 and the client identification number is 10124787.
8. The eligible Public Shareholders of the Target Company, who wish to avail of and accept the Offer, can deliver duly filled and signed Form of Acceptance-cum-Acknowledgement along with all the relevant documents (envelope should be super-scribed "Genesis IBRC India Limited – Open Offer") at the address mentioned below in accordance with the procedure as set out in the Letter of Offer on or before the closure of Tendering Period.

City	Contact person	Address	Contact Number	E-mail Address	Mode of delivery
Bangalore	Mr. J. Gopinath	30 Ramana Residency, 4th Cross Sampige, Malleswaram, Bengaluru - 560003	080 - 23460815/16/ 17/18	irg@integratedindia.in	Hand delivery/ courier/ registered post

***Note:** Business Hours: Monday to Friday between 10.00 am to 5.00 pm, except Saturdays, Sundays and public holidays.*

9. In case of non-receipt of the Letter of Offer and/or the Addendum cum Corrigendum to the Letter of Offer, an unregistered shareholder may download the same from the SEBI website or obtain a copy of the same from the Manager to the Offer or Registrar to the Offer. Share Certificate(s), Transfer Deed(s), Form of Acceptance-cum-Acknowledgement should not be sent to the Acquirers, the Target Company or the Manager to the Offer.
10. Applicants who cannot hand deliver their documents at the collection centre referred to above, may send the same by speed post with acknowledgement due or by courier, at their own risk and cost, to the Registrar to the Offer at its address.
11. Public Shareholders who have acquired the Equity Shares but whose names do not appear in the records of the Depositories on the Identified Date or those who have not received the Letter of Offer and/or the Addendum cum Corrigendum to the Letter of Offer, may participate in this Open Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer and/or the Addendum cum Corrigendum to the Letter of Offer. In the alternate, such holders of the Equity Shares may apply in the Form of Acceptance-cum Acknowledgement in relation to this Open Offer that is annexed the Addendum cum Corrigendum to the Letter of Offer, which may also be obtained from the SEBI website (www.sebi.gov.in) or from the Registrar to the Open Offer. No indemnity is required from unregistered shareholders. The application is to be sent to the Registrar to the Open Offer at any of the collection centres that shall be mentioned in the Letter of Offer, so as to reach the Registrar to the Open Offer during business hours on or before 5.00 p.m. on the date of closure of the tendering period of this Open Offer, together with:

11.1. The Depository Participant ("**DP**") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the Open Offer Escrow Demat Account, as per the details given below:

Name of the Depository Participant	Nikunj Stock Brokers Limited
DP-ID	IN302994
Client-ID	10124787
PAN	AABCN6492M
Account Name	GENESIS-OPEN OFFER ESCROW DEMAT ACCOUNT
Depository	National Securities Depository Limited
Mode of Instruction	Off Market

***Note**: Public Shareholders having their beneficiary account with Central Depository Services Limited must use the inter-depository delivery instruction slip for the purpose of crediting their equity shares in favour of the Open Offer Escrow Demat Account.*

11.2. Public Shareholders have to ensure that their Equity Shares are credited in the above mentioned Open Offer Escrow Demat Account before the closure of the Tendering Period of the Open Offer. Dematerialized Equity Shares not credited to the above Open Offer Escrow Demat Account on or before the closure of Tendering Period is liable to be rejected.

11.3. In case of non-receipt of the required documents, but receipt of the equity shares in the Open Offer Escrow Demat Account, the Open Offer may be deemed to have been accepted by the eligible Public Shareholder.

11.4. Pursuant to SEBI circular dated 27 August 2020 bearing reference number SEBI/HO/MIRSD/DOP/CIR/P/2020/158, with effect from 1 November 2020, SEBI has made it mandatory for all shareholders holding shares in dematerialized form to authenticate their off-market transaction requests through the one-time password ("**OTP**") authentication method, pursuant to the submission of their delivery instruction slip with the DP. All Public Shareholders shall generate and submit the OTP (based on the link provided by the Depository to the Public Shareholder by way of e mail/SMS) to authenticate the off-market transaction(s). Public Shareholders are requested to authenticate their transaction as soon as they receive the intimation from the Depository to avoid failure of delivery instruction. Kindly note that no transaction will be processed by the Depositories unless the same is authenticated by the Public Shareholder through the abovementioned OTP method.

12. Form of Acceptance-cum-Acknowledgement of dematerialized Equity Shares not credited to the above Open Offer Escrow Demat Account on or before the closure of Tendering Period is liable to be rejected. Beneficial owners are therefore requested to tender the delivery instructions at least 2 Working Days prior to the date of closing of the Tendering Period. For each delivery instruction, the beneficial owner should submit a separate Form of Acceptance-cum-Acknowledgement as enclosed in the Addendum cum Corrigendum to the Letter of Offer.

13. Documents to be delivered by all eligible Public Shareholders holding Equity Shares in the dematerialised form:

13.1. Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein by all the beneficial holders of the Equity Shares, as per the records of the Depository Participant.

13.2. Photocopy of the Delivery Instruction in "off-market" mode or counterfoil of the delivery instruction slip in "off-market" mode, duly acknowledged by the DP, in favour of the Open Offer Escrow Demat Account.

13.3. Please note the following:

13.3.1. For each delivery instruction, the beneficial owner should submit a separate Form of Acceptance-cum-Acknowledgment.

13.3.2. The Registrar to the Offer is not bound to accept those acceptances, for which corresponding Equity Shares have not been credited to the above Open Offer Escrow Demat Account or for Equity Shares that are credited in the above Open Offer Escrow Demat Account but the corresponding Form of Acceptance-cum-Acknowledgment has not been received as on the date of closure of the Offer.

14. Non-resident eligible Public Shareholders should, in addition to the above, enclose copy(ies) of any permission(s) received from the RBI or any other regulatory authority to acquire Equity Shares held by them in the Target Company. Erstwhile OCBs are requested to seek a specific approval of the RBI for tendering their Equity Shares in the Open Offer and a copy of such approval must be provided along with other requisite documents in the event that any eligible Public Shareholder who is an erstwhile OCB tenders its Equity Shares in the Open Offer. In case the above approvals from the RBI are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered.

15. Eligible Public Shareholders who have sent the Equity Shares held by them for dematerialization need to ensure that the process of dematerialization is completed in time for the credit in the Open Offer Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.

16. Eligible Public Shareholders holding Equity Shares in dematerialized form are requested to issue the necessary standing instruction for the receipt of the credit, if any, in their DP account. Public Shareholders should ensure that their depository account is maintained until all formalities pertaining to the Open Offer are completed.

17. The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form is as detailed below:

17.1. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from 1 April 2019. However, in accordance with the SEBI Master Circular, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations. Accordingly, the procedure for tendering to be followed by the Public Shareholders holding Equity Shares in the physical form is as detailed below.

17.2. Eligible Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to submit to the registered office of the Registrar to the Open Offer, Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein along with the complete set of documents for verification procedures to be carried out including: (i) original share certificate(s); (ii) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company; (iii) self-attested copy of the shareholder's PAN Card; and (iv) any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.

17.3. In addition, if the address of the eligible Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant eligible Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents:

17.3.1. valid Aadhar Card;

17.3.2. voter identity card; or

17.3.3. passport.

17.4. Eligible Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard.

17.5. Applicants may deliver their documents by speed post with due acknowledgement or by courier only, at their own risk and cost, to the Registrar to the Open Offer to the address specified in this paragraph, on or before the last date of the Tendering Period.

18. Equity Shares that are subject to any charge, lien or any other form of encumbrance are liable to be rejected in the Open Offer.

19. Applications in respect of Equity Shares that are the subject matter of litigation wherein the Public Shareholders of the Target Company may be prohibited from transferring such Equity Shares during the pendency of the said litigation are liable to be rejected if the directions/orders regarding such Equity Shares are not received together with the Equity Shares tendered under the Open Offer.

20. The eligible Public Shareholders should also provide all relevant documents which are necessary to ensure transferability of the Equity Shares in respect of which the application is being sent. Such documents may include, but are not limited to:

20.1. Duly attested death certificate and succession certificate/probate/letter of administration (in case of single eligible Public Shareholder) if the original eligible Public Shareholder has expired;

20.2. Duly attested power of attorney if any person apart from the eligible Public Shareholder has signed the acceptance form and/or transfer deed(s);

20.3. No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien or encumbrance;

20.4. In case of companies, the necessary corporate authorisation (including certified copy of board and/or general meeting resolution(s)); and

20.5. Any other relevant documents.

20.6. The application should be signed by all the shareholders as per the registration details available with the Target Company and should be sent to the Registrar to the Offer in an envelope clearly marked "**Genesis IBRC India Limited – Open Offer**".

21. The minimum marketable lot for the Equity Shares is 1 Equity Share.

22. The unaccepted documents in relation to transfer of Equity Shares, if any, would be returned by speed post or by ordinary post or courier at the eligible Public Shareholders sole risk. Unaccepted Equity Shares held in dematerialised form will be credited back to the eligible Public Shareholders depository account with the respective depository participant as per details received from their depository participant. It will be the responsibility of the eligible Public Shareholders to ensure that the unaccepted Equity Shares are accepted by their respective depository participants when transferred by the Registrar to the Open Offer. Eligible Public Shareholders holding Equity Shares in dematerialised form are requested to issue the necessary standing instruction for the receipt of the credit, if any, in their DP account. Eligible Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Open Offer are completed.

23. The Registrar to the Open Offer will hold in trust the Form of Acceptance-cum-Acknowledgment, Equity Shares, and/or other documents on behalf of the eligible Public Shareholders of the Target Company who have accepted the Open Offer, until the warrants/cheques/drafts or payment mode through electronic mode for the consideration are dispatched and unaccepted share certificate/Equity Shares, if any, are dispatched/returned/ credited to the relevant eligible Public Shareholders. Public Shareholders of the Target Company who have sent their Equity Shares for transfer should submit Form of Acceptance-cum-Acknowledgement duly completed and signed, a copy of the letter sent to the Target Company (for transfer of said shares) and acknowledgement received thereon and a valid share transfer deed.

24. Unaccepted shares, share certificates, transfer deeds and other documents, if any, will be returned by speed post at the shareholders'/unregistered owners' sole risk to the sole/first shareholder. Unaccepted shares held in dematerialized form will be credited back to the beneficial owners' depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance-cum-Acknowledgement.

25. The Target Company is authorized to split the share certificate and issue Letter of Confirmation ("**LOC**") for the unaccepted Equity Shares, in case the Equity Shares accepted are less than the Equity Shares tendered in the Open Offer by the Public Shareholders holding Equity Shares in the physical form. Any excess Equity Shares, in physical form, pursuant to proportionate acceptance/rejection will be returned to the Public Shareholders directly by the Registrar to the Offer through speed post. Unaccepted share certificate(s), transfer deed(s) and other documents, if any, will be returned by speed post at the registered Public Shareholders'/unregistered owners' sole risk to the sole/first Public Shareholder/unregistered owner.

26. Payment to those Public Shareholders whose tendered Equity Shares are found valid and in order and are approved by the Acquirers, will be done by obtaining the bank account details from the beneficiary position download to be provided by the depositories and the payment shall be processed with the said bank particulars, and not any details provided in the Form of Acceptance cum-Acknowledgment. The decision regarding (i) the acquisition (in part or full), of the Equity Shares tendered pursuant to the Open Offer, or (ii) rejection of the Equity Shares tendered pursuant to the Open Offer along with any corresponding payment for the acquired Equity Shares will be dispatched to the Public Shareholders by speed post or by ordinary post or courier as the case may be, at the Public Shareholder's sole risk. Equity Shares held in dematerialized form to the extent not acquired will be credited back to the respective beneficiary account with their respective DP as per the details furnished by the beneficial owners in the Form of Acceptance-cum-Acknowledgment.

27. For Public Shareholders, whose payment consideration is rejected/not credited through DC/NEFT/RTGS, due to technical errors or incomplete/incorrect bank account details, payment consideration in form of cheque/demand drafts/pay orders will be dispatched through dispatched through speed post or by ordinary post or courier at the Public Shareholder's sole risk. All cheques/demand drafts/pay orders will be drawn in the name of the first holder, in case of joint holder(s).

28. The Registrar to the Offer will hold in trust the share certificate(s), Form of Acceptance-cum Acknowledgement, transfer deed(s) and Equity Shares lying in credit of the Open Offer Escrow Demat Account on behalf of the shareholders of Target Company who have accepted the Open Offer, until the cheques/ drafts or payment made through electronic mode for the consideration and/ or the unaccepted Equity Shares/ share certificates are dispatched/ returned/ credited.

29. While tendering the Equity Shares under the Offer, NRIs/ OCBs/ foreign shareholders will be required to submit the previous approvals from RBI or other regulatory authorities (specific or general) that they would have been required to submit to acquire the Equity Shares of the Target Company under the Offer. In case the previous RBI approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered. If the Equity Shares are held under general permission of the RBI, the non-resident Public Shareholder should state that the Equity Shares are held under general permission and clarify whether the Equity Shares are held on a repatriable basis or a non-repatriable basis. While tendering the shares under the Open Offer, NRIs/ OCBs/ foreign shareholders will also be required to submit a certificate for deduction of tax at lower or nil rate from the Indian income tax authorities ("**TDC**"), indicating the amount of tax to be deducted by the Acquirers under the Income Tax Act, before remitting the consideration. In case the aforesaid TDC is not submitted, the Acquirers will deduct tax at the maximum marginal rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

30. In case of non-receipt of the Letter of Offer and/or the Addendum cum Corrigendum to the Letter of Offer and enclosed Form of Acceptance-cum-Acknowledgement, a copy may be obtained by writing (on plain paper, signed by the respective eligible Public Shareholder, stating name and address, client ID number, DP name /ID, beneficiary account number to the Registrar to the Offer / Manager to the Offer, clearly marking the envelope "**Genesis IBRC India Limited – Open Offer**"). Alternatively, such eligible Public Shareholder may download the Form of Acceptance-cum- Acknowledgement from the websites of SEBI, BSE Limited, Manager and Registrar to the Offer at www.sebi.gov.in, www.bseindia.com, www.swarajshares.com, and www.integratedregistry.in, respectively. No indemnity is required from unregistered shareholders.

PUBLIC SHAREHOLDERS ARE HEREBY INFORMED THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT AND FORM SH-4 SECUTITIES TRANSFER FORM PREVIOUSLY CIRCULATED IN THE LETTER OF OFFER STANDS REPLACED IN THEIR ENTIRETY. THE SAID FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT AND FORM SH-4 SECUTITIES TRANSFER FORM SHALL BE SUBSTITUTED WITH THE REVISED FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT AND FORM SH-4 SECUTITIES TRANSFER FORM ENCLOSED WITH THIS ADDENDUM CUM CORRIGENDUM TO THE LETTER OF OFFER.

The detailed procedure for Procedure for Acceptance and Settlement of the Offer is specified under the Paragraph 9 titled as *'Procedure for Acceptance and Settlement of the Offer'* on page 6 of the of the Addendum cum Corrigendum to the Letter of Offer.

E. Status of Statutory and Other Approvals

As of date, to the best of the knowledge of the Acquirers, no statutory approvals are required for the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.16. titled as *'Statutory Approvals and conditions of the Offer'* at page 41 of Letter of Offer.

F. Revised Schedule of Activities

Activity	Tentative Schedule (as specified under the Draft Letter of Offer) (Day and Date)	REVISED SCHEDULE (UPON RECEIPT OF SEBI OBSERVATION LETTER) (DAY AND DATE)
Date of issue of the Public Announcement	Thursday, March 06, 2025	**THURSDAY, MARCH 06, 2025**
Date for publication of Detailed Public Statement in the newspapers	Wednesday, March 12, 2025	**WEDNESDAY, MARCH 12, 2025**
Date for filing of the Draft Letter of Offer with SEBI	Thursday, March 20, 2025	**THURSDAY, MARCH 20, 2025**
Last date for public announcement for a Competing Offer(1)	Friday, April 04, 2025	**FRIDAY, APRIL 04, 2025**
Date for receipt of SEBI observations on the Draft Letter of Offer	Tuesday, April 15, 2025	**MONDAY, NOVEMBER 10, 2025**
Identified Date(2)	Thursday, April 17, 2025	**WEDNESDAY, NOVEMBER 12, 2025**
Last date by which the Letter of Offer after duly incorporating SEBI's comments to the Draft Letter of Offer, is required to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Friday, April 25, 2025	**WEDNESDAY, NOVEMBER 19, 2025**
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation on the Offer to the Public Shareholders	Wednesday, April 30, 2025	**MONDAY, NOVEMBER 24, 2025**
Last date for upward revision of the Offer price/ Offer size	Friday, May 02, 2025	**TUESDAY, NOVEMBER 25, 2025**
Last date of publication of the Offer opening public announcement, announcing the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspapers in which the Detailed Public Statement has been published	Friday, May 02, 2025	**TUESDAY, NOVEMBER 25, 2025**
Date of commencement of Tendering Period ('**Offer Opening Date**')	Monday, May 05, 2025	**WEDNESDAY, NOVEMBER 26, 2025**
Date of expiry of Tendering Period ('**Offer Closing Date**')	Monday, May 19, 2025	**TUESDAY, DECEMBER 09, 2025**
Date by which all requirements including payment of consideration, rejection/acceptance and return of Equity Shares to the Public Shareholders of the Target Company whose Equity Shares have been rejected in this Offer(3)	Monday, June 02, 2025	**TUESDAY, DECEMBER 23, 2025**
Last date for publication of the post-Open Offer public announcement in the Newspapers(3)	Thursday, June 12, 2025	**WEDNESDAY, DECEMBER 31, 2025**
Last date for filing the post-Offer report with SEBI(3)	Thursday, June 12, 2025	**WEDNESDAY, DECEMBER 31, 2025**

Note:

(1) There has been no competing offer for this Offer.

(2) Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

(3) The action set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

G. Documents for Inspection

The copies of the following documents will be available for inspection at the principal office of the Manager to the Offer, Swaraj Shares and Securities Private Limited, located at 505/506, 5th Floor, 93 Palladian Building, Next To Andheri Rambaug CHSL, Mahakali Caves Road Near Gurunanak School, Andheri East, Mumbai – 400093, Maharashtra, India, on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing Wednesday, November 26, 2025, and close on Tuesday, December 09, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email addresses (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection – GENESIS Open Offer"], to the Manager to the Open Offer at takeover@swarajshares.com; and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

H. The Acquirers accept full responsibility for the information contained in this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirers will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations. The person signing this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement on behalf of the Acquirers has been duly and legally authorized to sign this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement.

I. This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement will also be accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at csgenesisiil@gmail.com the Registrar to the Offer at irg@integratedindia.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirers

SWARAJ
SHARES & SECURITIES PVT LTD

Swaraj Shares and Securities Private Limited
505/506, 5th Floor, 93 Palladian Building, Next to Andheri Rambaug CHSL, Mahakali Caves Road Near Gurunanak School, Andheri East, Mumbai – 400093, Maharashtra, India.
Telephone Number: +91-22-69649999
Email Address: takeover@swarajshares.com
Investors Grievance Email Address: investor.relations@swarajshares.com
Website: www.swarajshares.com
Contact Person: Ms. Pankita Patel/ Ms. Prajna Naik
SEBI Registration Number: INM00012980
Validity: Permanent

On Behalf of the Acquirers
Sd/-
Mr. Padmanaban Krishnamoorthy
Acquirer 1

Date: Monday, November 24, 2025
Place: Mumbai